

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1025  
TO BE ANSWERED ON 4<sup>TH</sup> DECEMBER, 2015**

**MALPRACTICES BY PRIVATE HOSPITALS**

**1025. DR. BHOLA SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has received complaints against private hospitals for charging arbitrary fees for treatment/operation for serious diseases relating to heart, kidney and liver etc;
- (b) if so, the details thereof and the action taken thereon;
- (c) whether the Government proposes to fix uniform rates for treatment/operation in private hospitals in case of major illnesses; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) & (b): Health is a State subject. It is the responsibility of the respective State Government to take cognizance of such instances and take action to prevent and control such practices. Therefore, such complaints, as and when these are received, are forwarded to the concerned States. Details of such complaints are, however, not maintained centrally.

(c) & (d): Since, health is a State subject, only State Governments can fix uniform rates for treatment/operation in private hospitals in case of major illnesses. However, the Government of India has notified Clinical Establishments Rules 2012 under Clinical Establishments (Registration and Regulation) Act, 2010. In accordance with the said rules, one of the conditions for registration and continuation of clinical establishments is that the clinical establishments (in the States / Union Territories where the said Act is applicable) shall charge the rates for each type of procedures and services within the range of rates determined by the Central Government from time to time in consultation with the State Governments. The National Council for Clinical Establishments, as provided under the Act, has approved a standard list of medical procedures and a standard template for costing of medical procedures for facilitating States for determination of “standard procedure cost” by them for regulation of medical treatment charges in their respective State/Union Territory.

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